

ultimately necessary for the improvement of the Dum Dum airport comes to nearly Rs. 3½ crores.

### Tungabhadra High Level Canal Scheme

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\*44. { Shri Nagi Reddy:  
Shrimati Parvathi Krishnan:  
Shri Damani:  
Shri Rami Reddy:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that Andhra Pradesh Government has been requested by the Centre to implement the Tungabhadra High Level Canal Scheme in suitable stages; and

(b) if so, what are the details of suggestions for implementation of the scheme in stages?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The Governments of Andhra Pradesh and Mysore have been advised to develop the Tungabhadra High Level Canal Project in two stages and have been requested to submit a joint report and detailed estimates for the first stage of the scheme. They have also been requested to indicate the phased programme of construction and provision of funds that can be found during the remaining part of the Second Plan and in the Third Plan period *vis-a-vis* their requirements for other approved projects.

(b) Stage I of the scheme, estimated to cost about Rs. 12 crores to irrigate an area of about 1,83,000 acres of land, is proposed to be taken up for execution in the first instance. This will be a self-contained project and would comprise the following works according to the recommendation of the Advisory Committee on Irrigation and Power Projects:—

1. The High Level Canal from head to mile 116.
2. The Uruvakonda cut.
3. Mid-Pennar Regulator.
4. Mid-Pennar North Canal.
5. Mid-Pennar South Canal.

Shri Nagi Reddy: May I know when the original scheme was presented by the State Government to the Centre, and whether the Central Government have accepted the scheme in full?

Shri Hathi: The original scheme had not been technically approved by the advisory committee of the Planning Commission.

Shri Nagi Reddy: May I know the major technical reasons that were responsible for not approving the original scheme?

Shri Hathi: The original scheme cost about Rs. 21.9 crores. The advisory committee thought that it did not come within the standard fixed for the productivity of irrigation schemes. But, taking into account the fact that this scheme will benefit the famine areas of Rayalaseema, they have now accepted this scheme, and suggested that it may be taken up in two stages; the first one would cost about Rs. 12 crores, and the second one about Rs. 9 crores.

Shri Rami Reddy: May I know whether the Andhra Pradesh Government have requested the Central Government to sanction the whole scheme, though the execution might be done in two stages?

Shri Hathi: The State Government did submit to the Planning Commission the full scheme, but the advisory committee have suggested that it may be taken up in two stages.

Shri Dasappa: May I know when the first stage is likely to be completed?

Shri Hathi: I cannot say when the first stage is likely to be completed, but it can be begun as soon as the detailed estimates are prepared for this part, and provision has already been made in the current Plan for this first stage.

Shri Dasappa: May I know whether Government have no idea as to the schedule by which the first stage must be completed?

**Shri Hathi:** In fact, the provision made for the first stage is about Rs. 6.2 crores out of the Rs. 12 crores. So, that will mean that it will take some time before the whole stage is completed.

**Shrimati Parvathi Krishnan:** May I know what the second stage is? In the statement, we have been given information only as to what the first stage is going to be.

**Shri Hathi:** The second stage will cost about Rs. 9 crores.

**Shrimati Parvathi Krishnan:** We want to know the details of the second stage.

**Shri Dasappa:** How many acres will it bring under cultivation?

**Shri Hathi:** The total acreage to be irrigated under the whole scheme is about 3.8 lakhs acres, out of which the first stage will cover about 1,83,000 acres.

**Shri Venkatasubbaiah:** May I know whether under this first stage land belonging to both the States of Andhra Pradesh and Mysore will be covered or only a particular portion of land in a particular State?

**Shri Hathi:** I think some areas in both the States will be covered.

**Shri Viswanatha Reddy:** The question asked by Shri Ram Reddy has not been answered. The question was whether the whole scheme is sanctioned *in toto*, although its execution may be in stages. No reply has been given to that.

**Shri Hathi:** As I said, for the present, one stage has been sanctioned.

**Shri Nagi Reddy:** That is the only answer which we are trying to get. The point is that if the whole scheme is sanctioned and then it is to be begun in stages, there is a possibility of the whole scheme being executed. So we would like to know why the Central Government are adamant in not accepting the whole scheme and trying to accept only a part of the scheme.

**Shri Hathi:** It is not a question of the Central Government being adamant. It is a question of finding sufficient resources. Perhaps the hon. Member knows that the spillover in respect of Andhra Pradesh from the Second Plan to the Third on irrigation is going to be Rs. 70 crores. So we have also to look to the financial resources available.

## WRITTEN ANSWERS TO QUESTIONS

### Shortage of Doctors in Willingdon Hospital

\*36. **Shri Sanganna:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Willingdon Hospital, New Delhi, is short of Doctors in the Surgical Department and Nurses as a whole;

(b) if so, the reasons thereof; and

(c) the steps taken by Government to meet the shortage?

**The Minister of Health (Shri Kar-markar):** (a) and (b). There is no shortage of Medical Officers in the Surgical Department of the Willingdon Hospital. As regards nursing staff, 17 posts are vacant at present.

(c) The vacant posts of nurses have been advertised.

### Indian Council of Agricultural Research

\*45. **Shri V. C. Shukla:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 76 on the 12th August, 1958 and state:

(a) the reason for delay in Government's taking a decision over the recommendations of the Indian Council of Agricultural Research relating to the raising of the cess levied under the A.P. Cess Act, 1940, on certain items; and

(b) by what time a decision is expected to be taken?